

remaining parts are covered by 100 KW MW Transmitters at Visakhapatnam and Cuttack.

(c) At present, there is no proposal.

[Translation]

#### **Illegal Mining of Lime-Stone in U.P.**

1764. SHRI VIJAY SINGH SOY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether even after the ban imposed by the Supreme Court on illegal mining of lime-stone in Doon valley in Uttar Pradesh, the same is going on at a large scale;

(b) whether the lease of these mines had lapsed in 1984 itself.

(c) the action taken under Forest (Conservation) Act, 1980 till-date alongwith the details of the action taken against the persons found guilty; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) In view of Writ Petition filed in the Supreme Court of India recently, the issue of illegal mining of lime-stone in Doon valley area located in District Tehri Garhwal, was got enquired into by the Regional Office, Ministry of Environment & Forests, Government of India, Lucknow. Prima-facie there appears to be violation of Forest (Conservation) Act, 1980 in certain mines as mining activities have continued after the expiry of lease in 1984, as well as direction of Honourable Supreme Court of 12.12.1996.

(c) and (d) A detailed report in the matter has been filed in Honourable Supreme Court and the direction of the apex Court are awaited.

[English]

#### **Defaulting Non-Banking Financial Companies**

1765. SHRI G. GANGA REDDY : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Reserve Bank of India (RBI) has empowered the Company Law Board (CLB) to order the defaulting Non-Banking Financial Companies (NBFCs) to refund the payment of principal and interest to the investors;

(b) if so, the details thereof;

(c) whether a copy of the notification issued by the RBI will be laid on the table of the House;

(d) whether these provisions also be applicable to Residuary Non-Banking companies (RNBCs);

(e) whether the CLB has already initiated action for scrutinizing the cases of the default; and

(f) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) Yes, Sir.

(b) and (c) In terms of Section 45QA of the RBI Act, 1934 where an NBFC fails to repay any deposit in accordance with the agreed terms and conditions, the Company Law Board (CLB) can order the company to make repayment of such deposit forthwith or within such time and subject to such conditions as may be specified in the order. The aggrieved depositor is required to submit an application in the form prescribed by them together with the requisite fee, to the concerned bench of the CLR mentioned in the Deposit Application Form and seek an order against the erring company. The above section has been inserted in RBI Act, 1934 vide Amendment Act of Parliament [The Reserve Bank of India (Amendment) Act, 1997].

The Company Law Board vide Gazette Notification No. GSR 433 (E) dated 1st August, 1997 has given effect to the Reserve Bank of India (Amendment) Act, 1997 so far as consideration by the Board of the complaints of depositors against NBFC is concerned.

(d) Yes, Sir.

(e) The CLB has already initiated action for scrutinizing the cases of default.

(f) As on 30.4.98, the Company Law Board has received 13367 complaints of default against 109 NBFCs in terms of section 45 QA of the RBI Act, 1934.

#### **Memorial at Mangarh Dham**

1766. SHRI MAHENDRAJEET SINGH MALVIYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to State :

(a) whether the Government propose to develop "Mangarh Dham" in Rajasthan as a Martyrs memorial in the Golden Jubilee year of Freedom;